

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

Appeal.No.647/KB/2017

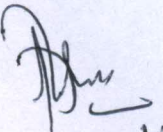
Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29th January 2018, 10.30 A.M

Name of the Company	Manoj Kumar Singh (Maps Auto Components Pvt.Ltd.) -Vs- ROC, Jharkhand.		
Under Section	252 (3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. PATITA PABAN BISHWAL, ADV }
2. ARITRA BASU, }

Appellant


29/1/2018

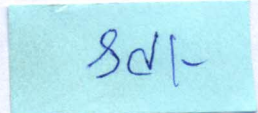
ORDER

Ld. Counsel for the appellant is present.

The Registrar of Companies, Jharkhand has filed his reply to the appeal filed by the appellant. Ld. Counsel for the appellant submits that the ROC has committed a mistake regrading the status of the company and would like to file rejoinder. Therefore, 15 days' time is granted for filing rejoinder.

A certified copy of the ROC report is to be issued to the appellant upon compliance of all requisite formalities.

List it on 23/02/2018.


(Jinan K.R.)
Member (J)